

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-506
IB-728/ND/2021

IN THE MATTER OF:
Eicher Polaris Pvt. Ltd.

.....Applicant

SECTION
U/s 59 IBC

Order delivered on 01.07.2024

CORAM:
SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant/ Liquidator : Mr. Arun Kathpalia, Sr. Adv. Mr. Sumant Batra, Mr. Varun Kalra, Mr. Pranav Khanna, Ms. Ruby Ahuja, Mr. Ishan Gaur, Mr. Jappan Hora, Ms. Kritika Sachdeva, Ms. Nidhi Yadav, Mr. Sarthak Bhandari, Advs.

For the Respondent :
For the RoC : Ms. Shankari Mishra, Adv.
For the Intervenor : Mr. Judy James, Adv.

ORDER

Shri Arun Kathpalia, Sr. Advocate and Shri Sumant Batra, Advocate appears on behalf of the Liquidator. Ld. Counsel Mr. Judy James appears on behalf of the Intervenor. It was brought to our notice that the Hon'ble NCLAT vide order dated 05.04.2024 passed in Company Appeal (AT) (Ins) No. 1596 of 2023 has upheld the direction of this Adjudicating Authority to permit the Intervenor to intervene in the matter. However, the Hon'ble NCLAT has set aside the direction of this Adjudicating Authority (in para 12 of that order) impleading Respondent No.1 as one of the Respondent to the company. The Hon'ble NCLAT has also set aside the observations and finding given by this

Adjudicating Authority (in para 9 of that order). Since Hon'ble NCLAT has permitted the Intervenor to intervene the matter (without impleadment), it would be necessary for us to hear the contentions of the Intervenor in the matter. Ld. Counsel on behalf of Intervenor sought time to argue the matter. In view of this, list the matter on **29.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)